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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
Date of Decision: 1st September, 2026

CNR No. DLHC010409332026

+ **CRL.M.C. 6427/2026**

HARKIRAT SINGH SANGHA & ANR.

.....Petitioner

Through: Mr. Manish Baidwan, Mr. Ankit Sharma and Mr. Deepanshu, Advocates along with petitioner in person.

versus

STATE NCT OF DELHI & ANR.

.....Respondent

Through: Mr. Satinder Singh Bawa, APP for the State with SI Manju.
Ms. Kajal Chandra, Ms. Hatneimawi, Mr. Ananyay Bhardwaj and Mr. Suyash Swarup, Advocates for R-2 along with respondent No.2.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 301/2025 dated 30.05.2025, registered at Police Station Moti Nagar, for commission of offences under Sections 498A/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 10.03.2019, as per Hindu rites and customs. One male child is born from the abovesaid wedlock.



3. However, on account of temperamental differences, the parties started residing separately since October 2024 and when a complaint was lodged by respondent No.2, it resulted into registration of the abovesaid FIR.
4. Matter is still under investigation as charge-sheet has yet not been filed.
5. With the intervention of common friends and relatives, parties have entered into a comprehensive *Memorandum of Understanding* (MoU) dated 26.08.2025 and have been able to resolve all their disputes and have decided to part ways gracefully.
6. It is in the abovesaid backdrop that quashing is being sought.
7. Respondent no. 2 is present in person and she has been duly identified by her counsel as well as by Investigating Officer.
8. When asked, respondent No. 2 reiterates the terms of abovesaid settlement. She also submits that there is already a divorce between them by way of mutual consent on 08.06.2026. She states that she has also withdrawn her all such complaints. She states that she has agreed to accept a total sum of Rs. 6,25,00,000/- as full and final settlement *in lieu* of *istridhan*, alimony, maintenance for self (past, present and future) and towards the minor son. She submits that she has already received Rs. 5,25,00,000/- and the balance amount of Rs. 1,00,00,000/- has been received today in the shape of Demand Draft drawn on ICICI Bank. The custody of the child would remain with the Respondent no. 2 (mother) with visitation rights to petitioner no.1, as per the terms of the MoU. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed.
9. In view of the settlement arrived at between the parties, continuing with



criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

11. Consequently, to secure the ends of justice, FIR No. 301/2025 dated 30.05.2025, registered at Police Station Moti Nagar, for commission of offences under Sections 498A/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed. Original affidavits and MoU of the parties, copies of which have been placed on record in the present proceedings, shall be submitted before the concerned SHO/IO within four weeks from today, so that these become part of Trial Court Record.

12. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

SEPTEMBER 1, 2026/ss/sk